

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 320

CA-110/2023, CA-5/2017, Cont. A 21/2022

In **29/2008**

IN THE MATTER OF:

M/s. C.L Precision Tools and Foundry Pvt. Ltd. Petitioner/Applicant

Order under Section 397/398

Order delivered on 12.02.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : Adv. Nalini, Adv.

For the Respondent : Adv. Sangram Patnaik, Adv. Prateek Gupta, Adv.
Raghav Tiwari, Adv. Swyam sidha Patnaik, Adv.
Sohal Rishabh, Adv. Manish K. Mathur.

ORDER

Ld. Counsel appearing for the appellant seeks short adjournment on the ground that the main Counsel is having personal difficulty and not available for argument today.

Ld. Counsel appearing for the respondent has no objection.

List the matter on **08.04.2024**.

The parties are directed to upload the document on the DMS portal before the next date of hearing.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)